

(c) and (d) After considering the recommendations of the Committee, the Constitution (Seventy-Second Amendment) Bill, 1990 was introduced in the Lok Sabha on 31-5-1990 and moved for consideration on 6-9-1990.

However, with the dissolution of the House, the Constitution (Seventy-Second Amendment) Bill, 1990, lapsed in terms of provisions of clause (5) of article 107 of the Constitution.

#### **Elections to the Metropolitan Council and M.C.D.**

347. SHRI MADAN LAL KHURANA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government propose to hold elections to the Metropolitan Council of Delhi and Municipal Corporation of Delhi; and

(b) if so, when?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b) On the basis of the report from the Administrator, Delhi, the President suspended, for a period of 4 months from 13-1-1990, the operation of certain provisions of the Delhi Administration Act resulting in the dissolution of the Metropolitan Council. The suspension of these provisions was extended from time to time. The present extended period expires on 12-9-1991.

On 6-1-1990, the Municipal Corporation of Delhi was superseded for a period of 4 months by the Central Government on the ground that the Municipal Corporation of Delhi had persistently made defaults in the performance of its duties. The period of supersession was extended from time to time. The extended period of supersession expires on 5-9-1991.

No decision has been taken to hold elections to these two bodies.

[English]

#### **Details of STD calls in telephone bills**

348. SHRI MADAN LAL KHURANA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether details of S.T.D. calls made from the Government telephones both from offices and residences of officers are to be given in the telephone bills;

(b) if so, whether these details are not being given in the telephone bills of Chanakyapuri, Sena Bhawan and Shastri Bhawan telephone exchanges thereby making the Government to pay for the private STD calls overseas as well as within the country by the beneficiaries of the STD in the Government offices;

(c) the steps taken to give the details of STD calls in the telephone bills from all the exchanges in the country to detect misuse of Government telephones; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI P. V. RANGAYYA NAIDU): (a) With effect from 1-12-89, details of STD calls are given in respect of all telephones served from E-10 B or electronic exchanges.

(b) The statement is given below.

(c) and (d) There are plans to provide Automatic Message Accounting Equipment for this purpose progressively during the Eighth Five Year Plan.

#### **STATEMENT**

##### **CHANAKYAPURI**

Three Exchanges are working in Chanakyapuri Exchange area viz. '60', '67' and '687' Exchanges. The details of the STD calls made are being given from '687' Exchange as this

is an E-10 B exchange. These details are not possible from '60' and '67' Exchanges.

### SENA BHAWAN

Two Exchanges are working in Sena Bhawan Exchange area viz. '301' Fetex and '379' E-10 B Exchange. The details of the STD calls made from '379' Exchange are being given whereas it is not possible in respect of '301' Exchange.

### SHASTRI BHAWAN

There are 2 exchanges working in Shastri Bhawan area viz. '38' Strouger and '378' E-10 B. It is not possible to give the details for '38' Exchange whereas details are being given for '378' E-10 B exchange.

### Fixation of Prices of Agricultural produce

349 SHRI MADAN LAL KHURANA Will the Minister of AGRICULTURE be pleased to state

(a) whether there is a wide gap between the procurement price and the cost of production of foodgrains.

(b) if so, the reasons therefor;

(c) whether agriculturists are involved in the process of fixing the prices of foodgrains, and

(d) if not, the reasons therefor'

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN) (a) and (b) The procurement/minimum support prices for agricultural commodities are recommended by the Commission for Agricultural Costs and Prices (CACP) after considering various factors including cost of production. However, the prices recommended by and large provide for a reasonable margin of profit over cost of production to encourage investment and increase production and productivity of crops.

(c) and (d) The CACP has developed a practice of consultation with various interests including farmers and keeps in view the suggestions made by the farmers' representatives while formulating the price policy recommendations.

### Formation of Anti-Riot Force

350. SHRI CHANDRA JEET YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there is any proposal to form an anti-riot force at an all India level in co-operation with State Governments to control the growing menace of communalism;

(b) if so, the details thereof,

(c) whether some State Governments had proposed formation of such a force, and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M M JACOB): (a) to (d) The Government are considering a proposal to create a Rapid Action Force. It will not be in the public interest to disclose its details at this stage

### Bagmati River Project

351 SHRI HARI KISHORE SINGH Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government of Bihar has requested the Union Government to include the Bagmati River Project in the Eighth Five Year Plan,

(b) if so, the reaction of the Union Government thereto;

(c) whether India and Nepal have taken some joint initiatives to tap water resources of the Himalayan rivers; and

(d) if so, the details thereof?